

एसेक्स कार्य निरोध समिति, ग्राम कुण्डली द्वारा पास किया हुआ एक प्रस्ताव था।

मांस तैयार करने के लिये कारखाने की स्थापना करना राज्य सरकार का विषय है, अतः यह मामला हरियाणा राज्य सरकार के पास भेज दिया गया था।

### संसद और राज्य विधान मण्डल में नागालैण्ड के प्रतिनिधि

4836. **श्री बंश नारायण सिंह :** क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) लोक सभा और राज्य सभा तथा नागालैण्ड विधान सभा में नागालैण्ड के कितने प्रतिनिधि हैं ; और

(ख) उनमें हिन्दुओं और ईसाइयों की पृथक-पृथक संख्या कितनी है ?

**विधि मंत्रालय में उपमन्त्री (श्री युनुस सलीम) :** (क) नागालैण्ड के प्रतिनिधियों की संख्या निम्न प्रकार है—

- (i) लोक सभा 1
- (ii) राज्य सभा 1
- (iii) नागालैण्ड 46 (प्रादेशिक परिषद के विधान सभा सदस्यों द्वारा चुने गये सांग जिले के 6 सदस्यों को सम्मिलित करते हुए)

(ख) इस विषय में सरकार को कोई जानकारी नहीं है।

### HOUSES FOR COLLIERY LABOURERS IN CHANDA DISTRICT

4837. **SHRI K. M. Koushik :** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether any houses have been constructed for the colliery labourers of Ballarpur, Shasti, Hindustan Lalpeth, Ryotwari, Majri and Ghugus in Chanda District;

(b) if so, how many; and

(c) if not, the reasons for not constructing them, so far?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :** (a) and (b). Two statements showing Colliery-wise position in respect of Chanda Coalfield relating to New and Low Cost Housing Schemes are laid on the Table of House. [Placed in Library. See No. LT-1820/68].

(c) The main difficulty in implementing the Housing Schemes in Chanda Coalfield was the leasing out of the land to the Coal Mines Labour Housing Board by the Colliery Owners for the prescribed period of 40 years as the Mining Leases granted by the State Government to the colliery owners is for a period of 30 years and some portion of those Mining Leases have already expired in respect of most of the collieries. The matter has been taken up with the State Government of Maharashtra.

### VIOLATION OF LABOUR LAWS IN COLLIERIES

4838. **SHRI B. K. DASCHOW-DHURY :** Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 10297 on the 9th May, 1968 and state:

(a) whether the information regarding the violation of Labour Laws in Collieries has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :** (a) Yes.

(b) The details are given in the Statement laid on the table of the House. [Placed in Library. See No. LT-1821/68]

(c) Does not arise.